

Annexure – V
NAME OF THE CORPORATE DEBTOR - PR CASTALLOYS PRIVATE LIMITED
DATE OF COMMENCEMENT OF LIQUIDATION - 20-10-2023 (Order copy received on 01-11-2023)
LIST OF STAKEHOLDERS AS ON - 30-12-2023
LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)

(Amount in ₹)

SI No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)						% share in total amount of claims admitted
1	Income Tax*		27-02-2023	4,62,930	4,62,930		-	-	3.43		-	-	-	-
2	ESIC		21-11-2023	1,52,826.00	1,52,826.00				1.13				-	
3	Maharashtra State Electricity Distribution Company Limited*		24-02-2023	19,25,000	-				-				19,25,000	Relevant bill due has not been provided. Hence, the same is kept under verification.
TOTAL				25,40,756	6,15,756								19,25,000	

*Note: In accordance with Regulation 12(2)(c) of IBBI (Liquidation Process) Regulations, where a stakeholder has not submitted its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, are deemed to be submitted under section 38. Accordingly, for such claims, the date of receipt of claim shall be the date as on which the claim was received during CIRP.